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ACTURE TO EXPERIENCEMENT OF

Franklist Assistance of verify Magazia Buffer Stock of News Print With S.T.C.

agen T missy area. To 4772. SHRI RAM VILAS PASWAN: SHRIM. RAMGOPAL REDDY:

720 G 35 July 1 Will the Minister of COMMERCE be pleased to state:

and the SMEP of the second of

- (a) Whether Government's attention has been drawn to the news item appeared in the 'Indian Express' of 2nd August 1984 where in it has been stated that buffer stock of news-print with S.T.C. has touched zero level following the Finance Ministry's refusal to release additional foreign exchange resulting in acute shortage of newsprint in the country; and
- (b) if so, the action Government propose to take to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) Yes, Sir. S.T.C.'s buffer stock of newsprint which touched a level of 4000 MT approximately in the beginning of the year 1984-85 has again gone upto over 10,000 MT in the month of July, 1984. S.T C.'s buffer stock never tuched zero level.

Release of Smugglers

4773. SHRI- B.V. DESAI: Will the Minister of FINANCE be pleased to state:

- HERZER PRINT TOWN THE SERVICE (a) whether various smugglers have been realased from the prison in the last week of July, 1984;
- en eller i i eller e i eller NGR Banclen Net Unit (b) if so, the main reasons for their release:

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(c) whether these persons were known for smuggling activities;

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By while the forestly after y (d) If so, the steps taken to frame charges against them; and

(e) the reasons why they were released without the permission of Courts ?

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): (a) Information regarding the release of persons detained under the provisions of the COFEPOSA Act in the last week of July, 1984 is not readily available. However, 26 persons who were detained under the provisions of the COFEPOSA Act were released from detention in the month of July 1984.

(b) The break-up and reasons for their release are as under:

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- THE BOY MERCENSING IN (i) On completion of the term of detention.
- 1991 30 (ii) On orders by the various Courts.
- 9 6/9-8901 65 14 KF (iii) On recommendation of the Advisory Boards
- Committee of the state of the s (c) These 26 persons were detained for their involvement in smuggling acti-
- the constitution of the second (d) Stringent action is taken against persons involved in smuggling activities both departmentally as well as through prosecution in a Court of Law as the facts and merits of the case warrant.
- (e) Does not arise in view of (b) above.

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Rate of Inflation resonant action to the latest type-1-

4774. SHRI B.V. DESAL: Will the Minister of FINANCE be pleased to state: William The

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- (a) whether the rate of inflation is not showing any signs of decline;
- cito: namw Line is steel leitnoces (b) whether the annual rate of inflation at 7,6 per cent in the current year is only slightly less than 8 per cent in June last year;